In part modification of current Roster dated 10.08.2021, Hon'ble the Chief Justice has been pleased to order that w.e.f. 04.10.2021, all the freshly registered LPA (Service Matters) be listed before Hon'ble First Division Bench.

BY ORDER OF HON'BLE THE CHIEF JUSTICE.

(Sanjiv Berry)
Registrar General
01.10.2021

Hon'ble the Chief Justice has been pleased to order that, in roster w.c.f. 10.08.2021, "All Criminal matters (DB) pertaining to MP/MLAs" be read as "All Criminal matters (DB) involving sitting/former MP/MLAs".

His Lordship has further been pleased to order that, "All Criminal matters (SB) pertaining to MP/MLAs" be read as "All Criminal matters (SB) involving sitting/former MP/MLAs".

BY ORDER OF HON'BLE THE CHIEF JUSTICE.

(Yashwinder Paul Singh) O.S.D. Judicial (Listing) 06.09,2021

ROSTER OF HON'BLE DIVISION BENCHES (WRIT, CIVIL, CRIMINAL & TAX) FOR URGENT, MOTION AND REGULAR CASES

		w.e.f. 10.08.2021
1	DB-I (WRIT & CIVIL)	HON'BLE THE CHIEF JUSTICE HON'BLE MR. JUSTICE ARUN PALLI
		MONDAY TO FRIDAY
		 All cases referred to DB (Civil & Writs) Writ Petitions – PIL, Human Rights & Green (Environmental & Pollution) Education matters relating to admissions Writ Petitions relating to Tender Matters All Writ Petitions challenging constitutional validity of any Act, statutory rules or notification pertaining to Education and Admission All Writ Petitions other than those assigned to other DBs All Writ Petitions challenging constitutional validity of any Act, statutory rules or notification other than those assigned to other DBs (Motion & Regular)
		FRIDAY After Division Bench cases, Hon'ble the Chief Justice will sit singly and take up following matters: - • Arbitration cases under Section 11 of Arbitration & Conciliation Act, 1996 (Agreement Value of Rs. Five Crore and above)
2	DB-II	(Motion & Regular) HON'BLE MR. JUSTICE JASWANT SINGH
	(WRIT, CIVIL &	HON'BLE MR. JUSTICE SANT PARKASH
	CRIMINAL)	 The matter challenging the action of the Financial Institutions under the State Financial Corporations Act, 1951, the Recovery of Debts due to Banks & Financial Institution Act, 1993 and Securitization & Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002.(All cases relating to Banking transactions) Cases relating to Intelligence Agencies like R&AW, Aviation Research Centre (ARC) and Intelligence Bureau (IB) (Other than CBI) All service matters (including writ) relating to Judicial Officers Commercial Appellate Division Civil Reference All Writ Petitions challenging constitutional validity of any Act, statutory rules or notification in the aforesaid subject matter assigned to Hon'ble DB
		All referred to DB cases (Criminal) Criminal Appeals

Criminal Appeals Leave to appeal

Appeals against acquittal Criminal writ Parole DB

(Motion & Regular)

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3	DB-III	TIANTE LED THOUSANT TO LAKE CHEEN.
دا	1	HON'BLE MR. JUSTICE RAJAN GUPTA
	(WRIT, CIVIL &	HON'BLE MR. JUSTICE KARAMJIT SINGH
	CRIMINAL)	All I DAg (Camiles — the)
	CKIMIIVALI	All LPAs (Service matter) Note: Desiring Control Administration To the service of the serv
		Writ Petitions - Central Administrative Tribunal
	Ī	Cases relating to street vendors/hawkers
		Criminal Contempt
		Contempt Appeals
		All Writ Petitions challenging constitutional validity of any
		Act, statutory rules or notification of Service laws and
		other aforesaid subject matter assigned to Hon'ble DB
		All Criminal matters (DB) pertaining to MP/MLAs.
		Criminal Appeals
		Leave to appeal
		Appeals against acquittal
:		Criminal writ Parole DB
	.	(Motion & Regular)
4	DB-IV	HON'BLE MR. JUSTICE AJAY TEWARI
	(WRIT,	HON'BLE MRS. JUSTICE ALKA SARIN
	CIVIL,	
	CRIMINAL	All Tax matters including Writ Petitions
	& TAX)	Appeals under Prevention of Money Laundering Act and
		Benami Property Transaction Act
	İ	Petitions under Prevention of Money Laundering Act.
		Foreign Exchange Management Act and Foreign Trade
	Anna Paris	Development and Regulation Act
	- Commence of the Commence of	Writ Petitions – Mines & Minerals
	WEST-WATER	All Writ Petitions challenging constitutional validity of any
	Average	Act, statutory rules or notification in the aforesaid subject
i		matter assigned to Hon'ble DB
		Criminal Appeals
		Leave to appeal
	1	Appeals against acquittal
		Criminal writ Parole DB
		(Motion & Regular)
5	DB-V	HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH
	(WRIT,	HON'BLE MR. JUSTICE ASHOK KUMAR VERMA
	CIVIL &	· · · · · · · · · · · · · · · · · · ·
	CRIMINAL)	All LPAs (except Service matter but including Labour &
	 	Industrial)
		Writ Petitions – Village Common Land & Consolidation of
		Land Holdings
		Writ petitions in respect of change of land use
		All Writ Petitions challenging constitutional validity of any
	•	Act, statutory rules or notification pertaining Land Laws,
		Labour & Industrial and in the aforesaid subject matter
		assigned to Hon'ble DB
		Criminal Appeals
		Leave to appeal
		Appeals against acquittal
		Criminal writ Parole DB
	WWW.	(Motion & Regular)

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ס	DB-VI	HON'BLE MS. JUSTICE RITU BAHRI
	(WRIT,	HON'BLE MRS. JUSTICE ARCHANA PURI
	CIVIL &	
	CRIMINAL)	Writ Petitions in respect of Election matters, challenging
		the election process in relation to Parliament, Legislative
		Assemblies, Municipalities & Panchayats, disqualification
		of members of the Legislative Assembly & Parliament
		FAO (Matrimonial, Guardian & Wards Act and Family Court)
l		FAO (Misc. DB)
		Writ petitions challenging compulsory acquisition of
:		land/immoveable property
	THE STATE OF THE S	All Writ Petitions challenging constitutional validity of any
		Act, statutory rules or notification in the aforesaid subject
]	matter assigned to Hon'ble DB
		Criminal Appeals
		Leave to appeal
		Appeals against acquittal
		Criminal writ Parole DB
		(Motion & Regular)
7	DB-VII	HON'BLE MR. JUSTICE TEJINDER SINGH DHINDSA
	(WRIT,	HON'BLE MR. JUSTICE VIVEK PURI
	CIVIL &	
	CRIMINAL)	Writ Petitions – HUID – Punjab, Haryana & UT
	A A A A A A A A A A A A A A A A A A A	Company Appeals
:		All Writ Petitions challenging constitutional validity of any
	The state of the s	Act, statutory rules or notification in the aforesaid subject
	terit information of the contract of the contr	matter assigned to Hon'ble DB
		Criminal Appeals
		Leave to appeal
		Appeals against acquittal
		Criminal writ Parole DB
		(Motion & Regular)
		(Motion & Regular)

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ROSTER OF HON'BLE SINGLE BENCHES (WRIT & CIVIL) FOR URGENT, MOTION AND REGULAR CASES

1	SB-I (WRIT,	HON'BLE MR. JUSTICE GURMEET SINGH
	CIVIL &	SANDHAWALIA
	CRIMINAL)	Writ Petitions Government Service Haryana- Education
		Department White Profiles Control of the Control of
		 Writ Petitions-Service Matters of Subordinate Courts and High Court
	į	Writ Petitions – Allotment of Government Houses
	į	Commercial Division & International Commercial Arbitration matters
MA AGAIN		Writ Petitions – Arbitration disputes
	ĺ	Arbitration Cases under Section 11 of the Arbitration and
		Conciliation Act, 1996 (Agreement Value less than 5 Crores)
]	All Criminal matters (SB) pertaining to MP/MLAs
		 Any other matter not assigned to any other Hon'ble Bench
		pertaining to Civil/Writ Single Bench
		Civil Revision – Rent
		Civil Revision – IO & Others
		FAO – MACT & Arbitration
		• RSA
2	SB-II	(Motion & Regular)
	(WRIT &	HON'BLE MR. JUSTICE FATEH DEEP SINGH
	CIVIL)	 Writ Petitions – retiral/pension – Punjab, SC & OSB - Punjab
		 Writ Petitions – retiral/pension – UT & UOI, SC & OSB - UT
		& UOI
		Writ Petitions – Co-operative
		Civil Revision – Rent
Ì		Civil Revision – IO & Others
		 FAO – MACT, Railway Claim Tribunal & Misc.
		RSA & RSA (Service)
		(Motion & Regular)
3	SB-III	HON'BLE MRS. JUSTICE LISA GILL
	(WRIT &	
	CIVIL)	Writ Petitions - General Misc. (except Specifically assigned)
1	:	to other benches)
		Civil Revision – Rent
		Civil Revision – IO & Others
		• FAO - MACT
		• RSA
		(Motion & Regular)

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4	SB-IV	_	HON'BLE MR. JUSTICE HARMINDER SINGH MADAAN
	(WRIT CIVIL)	&	With Duties and a company
	UX VILIJ		Writ Petitions – SC & OSB – Service – Haryana Writ Petitions – BTI
			 Writ Petitions – RTI Writ Petitions – General Misc - Maintenance & welfare of
1			Parents/Senior Citizens
			 Execution First Appeal, Second Appeal Against Order &
			Execution Second Appeal
			Civil Revision – Rent
			Civil Revision – IO & Others
			• FAO – MACT
			• RSA
5	SB-V		(Motion & Regular) HON'BLE MR. JUSTICE RAJBIR SEHRAWAT
		æ	HOW DIM MIC JUSTICE RASBIN SERRAWAY
	CIVIL)		 Writ Petitions – medical reimbursement – Government
			Service Punjab & Haryana, SC & OSB- Punjab & Haryana
			 Writ Petitions – medical reimbursement – Government
			Service UT & UOI, SC & OSB-UT & UOI
			Writ Petitions-retiral/pension-Haryana, SC & OSB - Haryana
			Writ Petitions – Government Service-UOI, SC & OSB - UOI Writ Petitions – Government Service-UOI, SC & OSB - UOI
			 Writ Petitions – Government Service-UT, SC & OSB - UT Writ Petitions – General Misc – UT
			, · · ·
	Marchine - Address - Addre	S	 Writ Petitions General Misc - Cases relating to all kind of license, Stamp Duty & Stamp Act
			Civil Revision – Rent
			Civil Revision – IO & Others
			• FAO – MACT
			• RSA
6	CD W		(Motion & Regular)
0	SB-VI (WRIT	&	HON'BLE MR. JUSTICE ANIL KSHETARPAL
	CIVIL)		• RFA
			Writ Petitions seeking enhancement or apportionment of
			compensation on account of acquisition / requisition of land
		Name of Street, or other transfer of the Street, or other transfer	and other related issues other than those listed before DB
			Writ Petitions – Municipal & Panchayat
			Writ Petitions Route permit
			Transfer Petitions
			Appeals/Revisions under Trade Mark Act, Copyrights Act, The Personal Act, The Pers
			The Patents Act and Design Act Civil Revision – Rent
		ŀ	Civil Revision – Rent Civil Revision – IO & Others
	770.00		FAO – MACT
			• RSA
			(Motion & Regular)
7	SB-VII		HON'BLE MR. JUSTICE MAHABIR SINGH SINDHU
	•	&	
	CIVIL)		Writ Petitions – Government Service - Punjab (Except Punjab) Petitions – Government Service - Punjab (Except Punjab)
			Police)
			 Civil Revision – Rent Civil Revision – IO & Others
			• FAO – MACT
			• RSA
			(Motion & Regular)
i			(Motion & Regular)

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	I an and		
8	SB-VIII	_	HON'BLE MR. JUSTICE SUDHIR MITTAL
ĝ.	(WRIT	&	
	CIVIL)		Writ Petitions – Land Laws
			 Writ Petitions – Education (other than those assigned to
			DB)
i			 Writ Petitions – General Misc - Disputes regarding
			Passport; Petrol Pump, Kerosene oil and Gas agencies
l			RERA Appeals, Civil Reference, Civil Original, & Probate
			Civil Revision - Rent
			Civil Revision – IO & Others
	,		FAO – MACT
			• RSA
			(Motion & Regular)
9	SB-IX		HON'BLE MR. JUSTICE ARUN MONGA
	(WRIT	Æ	·
	CIVIL)		Writ Petitions - Government Service - Haryana (Except)
			Haryana Police & Education Department)
		,	Company Matters
			Civil Revision – Rent
	ļ		Civil Revision – IO & Others
			• FAO – MACT
THE PARTY OF THE P	ļ		• RSA
			(Motion & Regular)
10	SB-X		HON'BLE MR. JUSTICE GIRISH AGNIHOTRI
	(WRIT	&	
	CIVIL)		Writ Petitions – Labour & Industrial Disputes
-			Writ Petitions – Government Service – Haryana Police
			Writ Petitions – Government Service –Punjab Police
			Writ Petitions – General Misc - Food Grains and Milling
			Writ Petitions – SC & OSB – Service – Punjab
			Civil Revision – Rent
	1		Civil Revision – IO & Others
			• FAO-MACT
			• RSA
			(Motion & Regular)
l	· · · · · · · · · · · · · · · · · · ·		(Motion & Regular)

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ROSTER OF HON'BLE SINGLE BENCHES (CRIMINAL) FOR URGENT, MOTION AND REGULAR CASES

1	SB-I (CRIMINAL)	HON'BLE MR. JUSTICE AMOL RATTAN SINGH
	(Cluminal)	Regular & Anticipatory Bail matters and any matter
		connected therewith arising out of same FIR/Complaint.
		Quashing & Direction Petitions
		Criminal Appeals
		Appeals against acquittal
		Leave to appeal
		Criminal Revisions (IO & Others)
		Criminal cases in which proceedings have been stayed Transfer Petitions
Ì		Criminal Writs (Court Martial)
		Criminal Writs (Court Martial) Criminal Writ Petition (Parole & Furlough)
		Criminal Writ Petition (Premature-Release)
		Criminal Writs (Habeas Corpus)
		Criminal Writ petitions in respect of Protection of life and
		Liberty (Protection matters)
		Criminal Reference
		Criminal Original Any other metter not assigned to any other Health B
		Any other matter not assigned to any other Hon'ble Bench pertaining to Criminal Single Bench
		(Motion & Regular)
2	SB-II	HON'BLE MR. JUSTICE SUDIP AHLUWALIA
	(CRIMINAL)	
		Regular & Anticipatory Bail matters and any matter
		connected therewith arising out of same FIR/Complaint.
	MANAGEMENT OF THE PROPERTY OF	Quashing & Direction Petitions
	The state of the s	Criminal Appeals
ŀ	,	Appeals against acquittal
	Andrews was	Leave to appeal Criminal Revisions (IO & Others)
		Criminal cases in which proceedings have been stayed
		Transfer Petitions
		Criminal Writs (Court Martial)
		Criminal Writ Petition (Parole & Furlough)
		Criminal Writ Petition (Premature-Release)
		Criminal Writs (Habeas Corpus)
		Criminal Writ petitions in respect of Protection of life and
		Liberty (Protection matters)
3	SB-III	(Motion & Regular)
,	(CRIMINAL)	HON'BLE MR. JUSTICE HARINDER SINGH SIDHU
	(0102/11/1/2009)	Regular & Anticipatory Bail matters and any matter
		connected therewith arising out of same FIR/Complaint.
		Quashing & Direction Petitions
		Criminal Appeals
		Appeals against acquittal
HI WASHINGTON IN		Leave to appeal
		Criminal Revisions (IO & Others)
		Criminal cases in which proceedings have been stayed Transfer Pattings Transfer Pattings
жинини		• Transfer Petitions
		Criminal Writs (Court Martial) Criminal Writ Potition (Paralle & Francesco)
		 Criminal Writ Petition (Parole & Furlough) Criminal Writ Petition (Premature-Release)
		Criminal Writ Peution (Premature-Release) Criminal Writs (Habeas Corpus)
		Ciminat Wile (Mancas Corpus)

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		Criminal Writ petitions in respect of Protection of life and
		Liberty (Protection matters)
		· · · · · · · · · · · · · · · · · · ·
4	SB-IV	(Motion & Regular) HON'BLE MR. JUSTICE B. S. WALIA
	(CIVIL &	TION DELINIC. SOSTICE B. S. WALIA
	CRIMINAL)	• COCP
		Regular & Anticipatory Bail matters and any matter
		connected therewith arising out of same FIR/Complaint.
		Quashing & Direction Petitions
		Criminal Appeals
		Appeals against acquittal
		Leave to appeal
1		Criminal Revisions (IO & Others)
		Criminal cases in which proceedings have been stayed
		Transfer Petitions
		Criminal Writs (Court Martial)
		Criminal Writ Petition (Parole & Furlough)
		Criminal Writ Petition (Premature-Release)
		Cimbons Corpus)
		Criminal Writ petitions in respect of Protection of life and Liberty (Protection matters)
		,
5	SB-V	(Motion & Regular) HON'BLE MR. JUSTICE RAJ MOHAN SINGH
-	(CRIMINAL)	HOW DEEME JUSTICE RAJ MOMAN SINGH
	(OIGHHIAIL)	Pagular & Anticipatory Pail
		 Regular & Anticipatory Bail matters and any matter connected therewith arising out of same FIR/Complaint.
		Quashing & Direction Petitions
		Criminal Appeals
		Appeals against acquittal
		Leave to appeal
		Criminal Revisions (IO & Others)
		 Criminal cases in which proceedings have been stayed Transfer Petitions
		Criminal Writs (Court Martial)
		Criminal Writ Petition (Parole & Furlough)
ĺ		Criminal Writ Petition (Premature-Release)
	, , , , , , , , , , , , , , , , , , ,	Criminal Writs (Habeas Corpus)
	MARKA MA	Criminal Writ petitions in respect of Protection of life and
	William Willia	Liberty (Protection matters)
6	SB-VI	(Motion & Regular)
ľ	(CRIMINAL)	HON'BLE MS. JUSTICE JAISHREE THAKUR
	CONTRACTOR	• All cases relating to onima against
		 All cases relating to crime against women including Criminal Writ Petitions Parole & Furlough, Criminal Writ
		Petitions Premature release pertaining to Crime Against
		Women
		(Motion & Regular)
		(motion & Regular)

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7	SB-VII (CRIMINAL)	HON'BLE MR. JUSTICE DEEPAK SIBAL
		 Regular & Anticipatory Bail matters and any matter connected therewith arising out of same FIR/Complaint. Quashing & Direction Petitions
		Criminal Appeals
		Appeals against acquittal
		Leave to appeal
		Criminal Revisions (IO & Others)
		Criminal cases in which proceedings have been stayed
		Transfer Petitions
		Criminal Writs (Court Martial)
		Criminal Writ Petition (Parole & Furlough)
		Criminal Writ Petition (Premature-Release)
		Criminal Writs (Habeas Corpus)
	77	Criminal Writ petitions in respect of Protection of life and Liberty (Protection matters)
8	SB-VIII	(Motion & Regular)
	(CRIMINAL)	HON'BLE MR. JUSTICE ANUPINDER SINGH GREWAL
		Regular & Anticipatory Bail matters and any matter
		connected therewith arising out of same FIR/Complaint. • Quashing & Direction Petitions
		Criminal Appeals
	:	Appeals against acquittal
		Leave to appeal
		Criminal Revisions (IO & Others)
		Criminal cases in which proceedings have been stayed
		Transfer Petitions
		Criminal Writs (Court Martial)
		Criminal Writ Petition (Parole & Furlough)
		Criminal Writ Petition (Premature-Release)
		Criminal Writs (Habeas Corpus)
		 Criminal Writ petitions in respect of Protection of life and Liberty (Protection matters)
	000	(Motion & Regular)
9	SB-IX (CRIMINAL)	HON'BLE MR. JUSTICE GURVINDER SINGH GILL
		Regular & Anticipatory Bail matters and any matter
		connected therewith arising out of same FIR/Complaint.
		Quashing & Direction Petitions
		 Criminal Appeals Appeals against acquittal
		Leave to appeal
		Criminal Revisions (IO & Others)
	, ,	Criminal cases in which proceedings have been stayed
		Transfer Petitions
		Criminal Writs (Court Martial)
		Criminal Writ Petition (Parole & Furlough)
		Criminal Writ Petition (Premature-Release)
		Criminal Writs (Habeas Corpus)
		 Criminal Writ petitions in respect of Protection of life and Liberty (Protection matters)
		(Motion & Regular)

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10	SB-X	HON'BLE MR. JUSTICE ARVIND SINGH SANGWAN
	(CRIMINAL)	
		Regular & Anticipatory Bail matters and any matter
		connected therewith arising out of same FIR/Complaint.
		Quashing & Direction Petitions
		Criminal Appeals
		Appeals against acquittal
		Leave to appeal
		Criminal Revisions (IO & Others)
		Criminal cases in which proceedings have been stayed
		Transfer Petitions
		Criminal Writs (Court Martial)
		Criminal Writ Petition (Parole & Furlough)
		Criminal Writ Petition (Premature-Release)
		Criminal Writs (Habeas Corpus)
	<i>*</i>	Criminal Writ petitions in respect of Protection of life and Liberty (Protection matter)
		Liberty (Protection matters) Cases of CBI
11	SB-XI	(Motion & Regular) HON'BLE MR. JUSTICE AVNEESH JHINGAN
	(CRIMINAL)	HOW BEEL BUR. JOSTICE AVINEESH JHINGAN
	(Regular & Anticipatory Bail matters and any matter
		connected therewith arising out of same FIR/Complaint.
		Quashing & Direction Petitions
		Criminal Appeals
		Appeals against acquittal
		Leave to appeal
		Criminal Revisions (IO & Others)
		Criminal cases in which proceedings have been stayed
		Transfer Petitions
	^	Criminal Writs (Court Martial)
		Criminal Writ Petition (Parole & Furlough)
		Criminal Writ Petition (Premature-Release)
		Criminal Writs (Habeas Corpus)
	•	Criminal Writ petitions in respect of Protection of life and
		Liberty (Protection matters)
		Cases under the Prevention of Corruption Act, 1988
	OD TIT	(Motion & Regular)
12	SB-XII (CRIMINAL)	HON'BLE MRS. JUSTICE MANJARI NEHRU KAUL
	-	All cases relating to crime against women including
		Criminal Writ Petitions Parole & Furlough, Criminal Writ
		Petitions Premature release pertaining to Crime Against Women
		(Motion & Regular)

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13	SB-XIII	HON'BLE MR. JUSTICE HARSIMRAN SINGH SETHI
	(CRIMINAL)	 Regular & Anticipatory Bail matters and any matter connected therewith arising out of same FIR/Complaint. Quashing & Direction Petitions Criminal Appeals Appeals against acquittal Leave to appeal Criminal Revisions (IO & Others) Criminal cases in which proceedings have been stayed Transfer Petitions Criminal Writs (Court Martial) Criminal Writ Petition (Parole & Furlough) Criminal Writ Petition (Premature-Release) Criminal Writs (Habeas Corpus) Criminal Writ petitions in respect of Protection of life and Liberty (Protection matters)
14	SB-XIV	(Motion & Regular) HON'BLE MR. JUSTICE MANOJ BAJAJ
	(CRIMINAL)	 Regular & Anticipatory Bail matters and any matter connected therewith arising out of same FIR/Complaint. Quashing & Direction Petitions Criminal Appeals Appeals against acquittal Leave to appeal Criminal Revisions (IO & Others) Criminal cases in which proceedings have been stayed Transfer Petitions Criminal Writs (Court Martial) Criminal Writ Petition (Parole & Furlough) Criminal Writ Petition (Premature-Release) Criminal Writs (Habeas Corpus) Criminal Writ petitions in respect of Protection of life and Liberty (Protection matters)
15	SB-XV	HON'BLE MR. JUSTICE LALIT BATRA
	(CRIMINAL)	 Regular & Anticipatory Bail matters and any matter connected therewith arising out of same FIR/Complaint. Quashing & Direction Petitions Criminal Appeals Appeals against acquittal Leave to appeal Criminal Revisions (IO & Others) Criminal cases in which proceedings have been stayed Transfer Petitions Criminal Writs (Court Martial) Criminal Writ Petition (Parole & Furlough) Criminal Writ Petition (Premature-Release) Criminal Writs (Habeas Corpus) Criminal Writ petitions in respect of Protection of life and Liberty (Protection matters)

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16	SB-XVI	HON'BLE MR. JUSTICE ARUN KUMAR TYAGI
	(CRIMINAL)	
		Regular & Anticipatory Bail matters and any matter
		connected therewith arising out of same FIR/Complaint. • Quashing & Direction Petitions
		Criminal Appeals
		Appeals against acquittal
		Leave to appeal
		Criminal Revisions (IO & Others)
		Criminal cases in which proceedings have been stayed
		Transfer Petitions
		Criminal Writs (Court Martial)
		Criminal Writ Petition (Parole & Furlough)
		Criminal Writ Petition (Premature-Release)
		Criminal Writs (Habeas Corpus)
ļ		Criminal Writ petitions in respect of Protection of life and Liberty (Protection matters)
		(Motion & Regular)
17	SB-XVII	HON'BLE MR. JUSTICE HARNARESH SINGH GILL
	(CRIMINAL)	
		Regular & Anticipatory Bail matters and any matter
		connected therewith arising out of same FIR/Complaint.
		Quashing & Direction Petitions
		Criminal Appeals Appeals against a guittel
		Appeals against acquittal Leave to appeal
	Angle of the state	 Leave to appeal Criminal Revisions (IO & Others)
	L .	Criminal cases in which proceedings have been stayed
		Transfer Petitions
		Criminal Writs (Court Martial)
		Criminal Writ Petition (Parole & Furlough)
		Criminal Writ Petition (Premature-Release)
		Criminal Writs (Habeas Corpus)
		Criminal Writ petitions in respect of Protection of life and
		Liberty (Protection matters)
18	SB-XVIII	(Motion & Regular) HON'BLE MR. JUSTICE SUVIR SEHGAL
	(CRIMINAL)	MON BELLMICSUSTICE SUVIN SEMBAL
		Regular & Anticipatory Bail matters and any matter
		connected therewith arising out of same FIR/Complaint.
		Quashing & Direction Petitions
		Criminal Appeals
		Appeals against acquittal
		• Leave to appeal
		Criminal Revisions (IO & Others) Criminal cases in which proceedings have been dead to the control of
		 Criminal cases in which proceedings have been stayed Transfer Petitions
		Criminal Writs (Court Martial)
		Criminal Writ Petition (Parole & Furlough)
		Criminal Writ Petition (Premature-Release)
		Criminal Writs (Habeas Corpus)
		Criminal Writ petitions in respect of Protection of life and
100		Liberty (Protection matters)
		(Motion & Regular)

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19	SB-XIX	HOMBLE MD HIGHER TARGET		
129	(CRIMINAL)	HON'BLE MR. JUSTICE JASGURPREET SINGH PURI		
	(CRIMINAL)	Domina C. Anticinatus Their		
		 Regular & Anticipatory Bail matters and any matter connected therewith arising out of same FIR/Complaint. 		
		Quashing & Direction Petitions		
		Criminal Appeals		
		Appeals against acquittal		
		Leave to appeal		
		Criminal Revisions (IO & Others)		
		Criminal cases in which proceedings have been stayed		
		Transfer Petitions		
		Criminal Writs (Court Martial)		
		Criminal Writ Petition (Parole & Furlough)		
		Criminal Writ Petition (Premature-Release)		
		Criminal Writs (Habeas Corpus)		
		Criminal Writ petitions in respect of Protection of life as		
		Liberty (Protection matters)		
		(Motion & Regular)		
20	SB-XX	HON'BLE MRS. JUSTICE MEENAKSHI I. MEHTA		
	(CRIMINAL)			
		Regular & Anticipatory Bail matters and any matter		
		connected therewith arising out of same FIR/Complaint.		
		Quashing & Direction Petitions		
		Criminal Appeals		
		Appeals against acquittal		
		Leave to appeal		
		Criminal Revisions (IO & Others)		
	CAHOLI	Criminal cases in which proceedings have been stayed		
	2	Transfer Petitions		
	TATEM PARTY	Criminal Writs (Court Martial)		
		Criminal Writ Petition (Parole & Furlough)		
		Criminal Writ Petition (Premature-Release)		
		Criminal Writs (Habeas Corpus)		
		 Criminal Writ petitions in respect of Protection of life and 		
		Liberty (Protection matters)		
		(Motion & Regular)		
21	SB-XXI	HON'BLE MR. JUSTICE RAJESH BHARDWAJ		
	(CRIMINAL)			
		All cases relating to crime against women including		
		Criminal Writ Petitions Parole & Furlough, Criminal Writ		
		Petitions Premature release pertaining to Crime Against		
		Women		
		(Motion & Regular)		

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22	SB-XXII	HON'BLE MR. JUSTICE VIKAS BAHL	
	(CRIMINAL)		
		Regular & Anticipatory Bail matters and any matter connected therewith arising out of same FIR/Complaint.	
		Quashing & Direction Petitions	
		Criminal Appeals	
		Appeals against acquittal	
		Leave to appeal	
		Criminal Revisions (IO & Others)	
		Criminal cases in which proceedings have been stayed	
		Transfer Petitions	
		Criminal Writs (Court Martial)	
		 Criminal Writ Petition (Parole & Furlough) 	
		Criminal Writ Petition (Premature-Release)	
		Criminal Writs (Habeas Corpus)	
		 Criminal Writ petitions in respect of Protection of life and Liberty (Protection matters) 	
		(Motion & Regular)	

John 4.8.2021

ROSTER OF HON'BLE JUDGES SITTING IN HON'BLE DIVISIONBENCHES (REGULAR CASES)

1	Hon'ble Mr. Justice Jaswant Singh	Old Civil Revisions
2	Hon'ble Mr. Justice Rajan Gupta	Criminal Appeals
3	Hon'ble Mr. Justice Ajay Tewari	Criminal Appeals
4	Hon'ble Mr. Justice Augustine George Masih	Criminal Appeals
5	Hon'ble Ms. Justice Ritu Bahri	Criminal Appeals
6	Hon'ble Mr. Justice Tejinder Singh Dhindsa	Criminal Appeals
7	Hon'ble Mr. Justice Arun Palli	RSA & Civil Revisions
8	Hon'ble Mrs. Justice Alka Sarin	RSA & Civil Revisions
9	Hon'ble Mr. Justice Ashok Kumar Verma	RSA & Civil Revisions
10	Hon'ble Mr. Justice Sant Parkash	FAO (MACT)
11	Hon'ble Mr. Justice Karamjit Singh	FAO (MACT)
12	Hon'ble Mr. Justice Vivek Puri	FAO (MACT)
13	Hon'ble Mrs. Justice Archana Puri	FAO (MACT)

NOTE:-

- Hon'ble Judges sitting in Hon'ble Division Benches after exhausting their lists may sit singly for taking up Single Bench cases.
- Special Benches will be taken up on all Fridays or as per date given by the Hon'ble Special Bench itself.
- Cases upto the year 1995, cases relating to Senior Citizens, Crime against Women, differently abled persons, Juveniles, Marginalized Sections of society, Prevention of Corruption Act, cases in which proceedings before lower Courts have been stayed and remand cases from Hon'ble the Supreme Court will be taken up on priority basis.
- The application(s) for Placing on Record the documents without any further prayer except exemption from filing certified copies, in pending cases will be listed on the date when the main case is to be listed.
- The application(s) for recalling/modification/correction/clarification/ rectification/ waiver of costs etc. in the pending case unless specifically styled as Review Application, will be listed as per Roster.

The application for vacation of order of interim bail/vacation of stay in pending criminal case/petition shall also be listed as per roster.

• The Successive Bail Applications u/s 438 & 439 C.r.P.C of the same accused and application for cancellation of bail u/s 439 (2) C.r.P.C. will be listed before the same Hon'ble Bench which decided the earlier bail applications, unless the Hon'ble Judge/Judges has/have transferred or superannuated, irrespective of the subject matter assigned to the said Hon'ble Bench.

In Case, the application of the same accused is listed before the same Hon'ble Bench in view of the aforesaid directions, it will deemed to be listed as per roster.

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 Special Division Bench(es) presided by Hon'ble First Judge of the Regular Division Bench(es) will be taken at 10 a.m. i.e. before meeting of respective Regular Division Benches on the given date or Friday as the case may be.

In case, there are two or more Special Division Benches with Hon'ble First Judge of the Division Bench as a member, the Special Division Benches will be taken up as per the Seniority of Hon'ble Second Judge.

- The cases which has been kept as Part-Heard by the Hon'ble Bench, the said order shall
 be given effect to only for a month from the first date of passing the said order by the
 Hon'ble Bench for the purpose of listing.
- In supersession of earlier orders as to listing of case (s) passed by Hon'ble the Chief Justice or as per his orders; all the cases which can now be listed as per roster in the current roster, will be listed as per roster.

BY ORDER OF HON'BLE THE CHIEF JUSTICE.

(Sanjiv Berry) Registrar General 09.08.2021